

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1143 of 2019**

**IN THE MATTER OF:**

**Vidya Educare Pvt. Ltd.**

**....Appellant**

**Vs.**

**Agroha Colourtech Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Sanchit Garga and Mr. Anuvansh Gupta,  
Advocates**

**For Respondent: Mr. Mohit Chaudhary and Ms. Garima Sharma,  
Advocates**

**ORDER**

**19.02.2020:** Learned Counsel for the Respondent submits that there has been some judicial Order with regard to the change of management of the Corporate Debtor and the Respondent wants to consider contesting the Appeal on its merits as well as whether the matter may be settled. Time is sought. One last opportunity is given. If not settled by next date appeal should be argued on its merits.

List the appeal 'for admission after notice' on **04<sup>th</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*sa/md*